

X/10

CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

Original Application No. 403 / 2011

Jodhpur, this the 14th February, 2013

CORAM

**Hon'ble Mr.Justice Kailash Chandra Joshi, Member (J) and
Hon'ble Ms. Meenakshi Hooja, Member (A)**

Madan Lal Bokdia S/o Shri Moti Lal Bokdia, aged 65 years, resident of 4-A Adarsh Housing Society, Sector – 4, Udaipur (Rajasthan), [Ex. Time Scale Clerk of the respondent department].

...Applicant
(None for applicant)

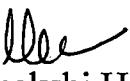
Versus

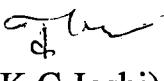
1. Union of India through Secretary, Ministry of Telecommunication, Department of Post, Sanchar Bhawan, New Delhi.
- 2 Post Master General, Ajmer Division, Ajmer (Rajasthan).
3. Superintendent of Post Office, Udaipur Division, Udaipur (Rajasthan).

..Respondents
(Through Adv. Mr. Vineet Mathur along with Mr.D.P.Dhaka)

ORDER (Oral)
[Per K.C.Joshi]

On perusal of the letter received from the applicant dated 22.12.2011, it appears that he has already received the desired relief sought in the OA. In view of this, the O.A. has become infructuous and the same is accordingly disposed of as having become infructuous.


(Meenakshi Hooja)
Member(A)


(Justice K.C.Joshi)
Member (J)